CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

C.P. No. 665/2015 O.A. No. 1342/2015

New Delhi, this the 11th day of July, 2016

Hon'ble Mr. Justice M. S. Sullar, Member (J) Hon'ble Mr. V. N. Gaur, Member (A)

R. S. Jeph, Age-50 STO, S/o. Sh. Saita Ram, R/o. RZ-58 A, Data Ram Park, Near Deenpur, Najafgarh, New Delhi-43.

...Petitioner

(By Advocate: Mr. Sachin Chauhan)

VERSUS

Shri Rajiv Mehrishi Secretary, Ministry of Home Affairs, Union of Indian, North Block, New Delhi.

...Respondent

(By Advocate: Mr. Hanu Bhaskar)

ORDER (ORAL)

Justice M. S. Sullar, Member (J).

At the very outset, learned counsel for the applicant intends to withdraw the Contempt Petition (C.P.) on the ground that the respondents have already complied with the directions contained in the order dated 22.04.2015 in O.A 1342/2015 of this Tribunal.

2. Accordingly, the C.P is hereby dismissed as withdrawn, as prayed for.

(V. N. Gaur) Member (A) (Justice M. S. Sullar) Member (J)

/Maya/